

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 394/MP/2019**

**Subject** : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Transmission Charges & Losses in inter-State Transmission) Regulations, 2010 and Regulation 111 of the Central Electricity Regulation Commission (Conduct of Business) Regulations, 1999.

**Date of Hearing** : 5.12.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioners** : Central Transmission Utility of India Limited

**Respondent** : Himachal Sorang Power Private Limited & Ors.

**Parties present** : Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Tejasvita Dhawan, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Yogeshwar, CTUIL

**Record of Proceedings**

The Appellate Tribunal for Electricity has remanded the matter to the Commission vide order dated 17.2.2023 in Appeal No.117/2021, filed by Himachal Sorang Power Private Limited (HSPPL). Accordingly, the matter is taken up.

2. The learned counsel for the Petitioner submitted that the Commission in an order dated 24.1.2020 held that CTUIL should take all necessary steps to recover the outstanding transmission charges from the Respondents as permissible under law, including projecting the claims before NCLT in those cases wherever applicable, and that the Respondents should not be granted long term access, medium term open access and short term open access in the future.

3. The learned counsel for the Petitioner further submitted that HSPL filed Appeal No.117/2021 before APTEL against the Commission's order dated 24.1.2020 on the ground that it was not granted an opportunity to present its case before the Commission before the issuance of the order dated 24.1.2020. APTEL vide order dated 17.2.2023 has set aside the Commission's order dated 24.1.2020 and remanded the matter to the Commission to consider the mater afresh after hearing HSPPL.



4. Learned counsel for the Petitioner further prayed that POSOCO, which is responsible for the grant of STOA, may also be impleaded as a Respondent in the matter.

5. The Commission directed the Petitioner to implead POSOCO as the Respondent in the matter and issue notices to the Respondents. The Commission further directed the Respondents to file their reply on affidavit by 29.12.2023 with a copy to the Petitioner, who may file its rejoinder by 22.1.2024. The Commission also directed the parties to comply with the directions within the specified timeline, and no extension of time will be granted.

6. The petition will be listed for hearing on 28.2.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

